

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1684/2019

Dated Monday, the 20th day of January, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

P.Arumugham,
Ex-CD, 524/8115/CFA,
II/128, Nallappan Street,
Aruvankadu Post,
The Nilgiris 643202.Applicant

By Advocate M/s. K. Arunagiri

Vs

1.Union of India,
rep by the Secretary,
Ministry of Defence,
101-A, South Block, New Delhi.

2.The Secretary,
Director General Ordnance Factories,
Ordnance Factory Board, Ayudh Bhavan,
10-A, S. K. Bose Road, Kolkata 700001.

3.Principal Controller of Defence Accounts,
Ministry of Defence,
Draupadi Ghat, Near Sadar Bazar,
Prayagraj, Uttar Pradesh 211014.

4.The General Manager,
Cordite Factory,
Aruvankadu, The Nilgiris 643202.Respondents

By Advocate Mr. Su. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To directing the respondents to consider the applicant's representation dated 27.11.2019 with regards to sanction and disburse the pensionary benefits with effect from 08.08.1988 with 12% interest without any delay and pass such further or other orders as deemed fit and thus render justice."

2. The applicant was appointed as a Chemical Process Worker B at 3rd respondent organization w.e.f 19.10.1977. After transfer to Cordite Section, due to use of unsuitable chemicals, he frequently fell ill. On 14.09.1988, he was issued with a charge memorandum regarding unauthorized absence from duty. He gave explanation to the charge memo as well as his transfer request. Thereafter, because of his health condition, he was forced to resign on 21.12.1988 and his request for resignation w.e.f 08.08.1988 was accepted by the authority on the same day itself. The grievance of the applicant is that he has put in 10 years, 9 months and 19 days of service and hence he made several representations, the latest one on 27.11.2019 for sanction and disbursement of pensionary benefits. When there is no response, he has filed this OA.
3. When the matter came up for admission, learned counsel for the applicant would submit that applicant will be satisfied if his representation dated 27.11.2019 as Annexure A- 11 to the competent authority regarding his grievance is considered and orders are passed, within a stipulated time limit.
4. Mr.Su.Srinivasan, learned counsel for the respondents submits that there is an inordinate delay in filing this OA.

5. However, in view of the limited relief sought and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representation dated 27.11.2019 on the basis of the relevant rules and regulations and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

20.01.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**